

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
NEW DELHI

Company Appeal (AT) (Insolvency) No. 738 of 2019

IN THE MATTER OF:

Mr. Jayesh H.

I.R.P. of Hotel Horizon Pvt. Ltd.

...Appellant

Versus

Tea 4 Health Pvt. Ltd.

...Respondent

Present:

For Appellant :

Mr. Kunal Vajani and Mr. Varun Ahuja, Advocates

For Respondent:

Mr. Atul Singh and Mr. Aatreya Singh, Advocates

O R D E R

01.10.2019 Learned counsel appearing on behalf of the 'Resolution Professional' submits that the Hon'ble Supreme Court has interfered with the matter and stayed the proceedings pending before the Adjudicating Authority (National Company Law Tribunal), Mumbai Bench. In the circumstances, no order is required to be passed in this appeal. In case, the Hon'ble Supreme Court does not interfere with the admission order of the Adjudicating Authority and allows the proceedings to continue, the Appellant may file an application for taking up the appeal to recall this order and take up the appeal for decision on merit.

The appeal stands disposed of.

[Justice S.J. Mukhopadhaya]
Chairperson

[Justice A.I.S. Cheema]
Member (Judicial)

[Kanthi Narahari]
Member (Technical)

/ns/gc